NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 62/2017 with C.P. No. 17/213,221/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017

Name of the Company:

Pitamber Manglani & Ors.

V/s.

Dilip R. Shah & Ors.

Section of the Companies Act:

Sections 213, 221 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)		DESIGNATION	REPRESENTATION	SIGNATURE
1.	Jmshah	Adv	Petitione7	
2.	D.N. Motwani	PCS		De la
3	HARMISH 10. SUM	Am.	Respondent.	AMA

<u>ORDER</u>

Learned PCS Mr. D. N Motwani with Learned Advocate Mr. J. M Shah present for Petitioners. Learned Advocate Mr. Harmish K Shah present for Respondents no. 1 to 5.

Applicant in IA 62/2017 is directed to serve notice on the proposed party G.I.D.C and file proof of service within one week. The proposed party shall file its reply after serving a copy in advance to the Applicant and other Respondents within two weeks after receipt of notice.

List the matter on 23.05.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 26th day of April, 2017.